

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No.26 of 2014  
in DFR No.2580 of 2013**

**Dated : 24<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Himachal Sorang Power Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission  
& Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Apoorva Mishra  
Ms. Ritika Arora**

**ORDER**

**IA No.26 of 2014  
(Appl. for condonation of delay)**

Issue notice to the Respondents returnable on 06.02.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **06.02.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**